

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No.8  
CP(IB) No.656/Chd/Hry/2019  
Under Section 9, IBC 2016**

**In the matter of:-**

Nitin Sharma Partner Accurate Corrugation Industries	...Petitioner-Operational Creditor
Vs.	
Hindustan Spirits Limited	...Respondent-corporate debtor

**Present:**

Ms. Usha Singh, Advocate for the petitioner-operational creditor.

Mr. Manoj Kumar Ahuja, Advocate for the respondent-corporate debtor.

Vakalatnama has been filed by the learned counsel for the petitioner vide diary No.00398/9 dated 06.02.2023. The same is taken on record. Similarly, short written submissions have been filed by learned counsel for the petitioner vide diary No.00398/10 dated 23.02.2023. The same is also taken on record. Learned counsel for the petitioner is directed to file the latest checklist under Section 9 at least one week before the next date of hearing. A date is jointly requested by the learned counsel for the parties on the ground that the settlement talks are going on between the parties and there are likelihood of compromise between the parties. Let the matter be listed for 28.04.2023.

**Sd/-**  
(Subrata Kumar Dash)  
Member (Technical)

**Sd/-**  
(Harnam Singh Thakur)  
Member (Judicial)

March 07, 2023  
DS